

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4341  
ANSWERED ON:22.04.2010  
NOTARY PABTIC  
Panda Shri Prabodh;Rane Dr. Nilesh Narayan

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of Notaries Public appointed by the Union Government during the last three years in the country, State-wise, particularly in Maharashtra and West Bengal;
- (b) whether a number of \* asep for appointment of Notary Public are pending with the Government for more than three years;
- (c) If so, the details thereof, State-wise; and
- (d) the time by which the pending cases of appointment of Notary Public is likely to be cleared by the Union Government?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF AND JUSTICE (DR. M VEERAPPA MOILY)

- (a) A statement showing the number of Notary Public appointed by the Union Government during the last three years is placed at Annexure-A.
- (b) & (c) Yes, Madam. A statement is placed at Annexure-B. Appointment of Notaries is a continuing process and as such, no time limit can be fixed. `However, every effort is being made to speed up the process of clearing the pending applications.